

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI**

**IN**

**Original Application No. 100 of 2022**

**BETWEEN**

Akula Satish

**.....Applicant**

Versus

State of Telangana and 10 Others

**...Respondents**

**MEMO FILED BY THE COUSEL FOR RESPONDENT No. 10**

May it please your Honour,

It is submitted that we are the counsel for Respondent No. 10 i.e., M/s JNS Infrastructures and it is further submitted that Respondent No.10 is a partnership firm and Respondent No.10's name has been wrongly mentioned in the records of this Hon'ble Tribunal as M/s JNS Infrastructure Private Limited. Further the present Original Application is listed today for filing of counter of the Respondent No.10, wherein if the name of the Respondent No.10 is not corrected by removing the words "Private Limited" from the records, it will cause ambiguity over the determination and execution of the final orders in the present original application. Therefore, the Counsel for the Respondent No.10 most humbly requests this Hon'ble Tribunal to correct the error that has crept in for faster adjudication of the present matter.

Hence this memo,



**COUNSEL FOR RESPONDENT No.10**

Place: Hyderabad

Date : 17-01-2023

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RESPONDENT No. 10**

Filed on: 17<sup>th</sup> January, 2023s

Filed by: Counsel for Respondent No.10

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